

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.334**

**TO BE ANSWERED ON THE 19<sup>TH</sup> JULY, 2016/ASHADHA 28, 1938 (SAKA)**

**IMMIGRANTS FROM MINORITY COMMUNITY**

**†334. SHRI SUNIL KUMAR SINGH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Hindu Minority Community living in the neighbouring countries particularly Pakistan and Bangladesh are migrating to India due to harassment;**

**(b) whether the Ministry has conducted any survey to ascertain the number of migrants living in various parts of the country and if so, the details thereof, area-wise;**

**(c) the date on which persons coming from various countries are awarded the status of refugees by the Government and granted Indian citizenship so far; and**

**(d) the existing rules to grant citizenship to the refugees?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a): There are reports that persons belonging to minority communities from Bangladesh and Pakistan have migrated to India due to religious persecution or fear of religious persecution.**

**(b): No survey has been conducted in this regard.**

**(c) & (d): India is not a signatory to the 1951 United Nations convention on the Status of Refugees and the 1967 Protocol thereof. There is no**

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**national law dealing with matters connected with refugees. Therefore, the question of awarding refugee status to such persons does not arise. However, there is a provision for grant of Long Term Visa (LTV) under various instructions issued by the Government from time to time. Grant of citizenship is governed by the provisions in the Citizenship Act, 1955 and rules framed thereunder.**

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